

Solution of Inter-State River Water Disputes

1066. SHRI INDRADEEP SINHA: SHRI SURAJ PRASAD :

Will the Minister of IRRIGATION be pleased to state:

(a) whether it is a fact that a number of inter-State river-water disputes are pending amongst the various State Governments;

(b) if so, what are the details of such disputes; and

(c) whether Government propose to set up a River Board for quick and effective solution of these disputes?

THE MINISTER OF STATE IN THE MINISTRY OF IRRIGATION (SHRI RAM NIWAS MIRDHA): (a) and (b) There are only two major inter-state river water disputes pending at present, which relate to the use and development of:

(1) Cauvery Basin amongst the States of Karnataka, Kerala, Tamilnadu and the Union Territory of Pondicherry; and

(2) Yamuna Basin amongst the States of Haryana, Uttar Pradesh, Rajasthan, Himachal Pradesh, and the Union Territory of Delhi.

(c) There is no such proposal before the Central Government at present. The matters are being pursued through mutual negotiations and discussions.

Corruption in Eastern Railways

1067. SHRI AMARPROSAD CHAKRABORTY: Will the Minister of RAILWAYS be pleased to state:

Whether Government are aware of the extent of corruption in the Eastern Railways as reported in the Statesman of the 7th December, 1982 under the caption "Corruption in Eastern Railway well-organised"; and

(b) if so, what specific steps Government propose to take to eliminate such corruption in the Eastern Railways?

THE MINISTER FOR RAILWAYS (SHRI A. B. A. GHANI KHAN CHAU-DHURI): (a) Yes.

(b) Specific complaints of corruption are investigated into by the Vigilance Organisation. Preventive checks of sensitive areas of working are undertaken as a continuous measure in order to prevent and eradicate corruption/malpractices. In specific cases of proven responsibility, disciplinary action is taken under the rules. Measures for improvement in procedures and systems, wherever necessary, are recommended to the executive departments concerned in order to enable them to plug loopholes in areas prone to corruption. The activities of the Vigilance Organisation cover all Department of the Railway. During 1981-82, 1539 preventive checks were conducted over the Eastern Railway and 768 complaints were Investigated Based on vigilance reports/recommendations 366 railway employees were punished during 1981-82 including seven cases of removal from service.

Permission to M/s. Pure Drinks to run factory in Connaught Place

1068. SHRI KALRAJ MISHRA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that the New Delhi Municipal Committee has allowed Messrs. Pure Drinks (New Delhi) Ltd. to run a factory in the Connaught Place area where there are no factories; and

(b) if so, what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI MOHSINA KIDWAI) (a) and (b). The information is being collected and will be laid on the Table of the Sabha.